

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.594 of 2020

Sona Ram Majhi	Petitioner
Versus			
The State of Jharkhand & Ors.	Opposite Parties

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	: Mr. J. N. Upadhyay, Adv.
For the State	: Mr. Arup Kr. Dey, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: As a last chance, three weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office.

(Rajesh Kumar, J.)

Amar/-